

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14880/2023

(Arising out of impugned final judgment and order dated 19-12-2018 in CRLA No. 298/1997 passed by the High Court Of Judicature At Allahabad)

ARVIND & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 236940/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. K B Upadhyay, Adv.
Mr. Manmohan, Adv.
Mr. Shailesh Tiwari, Adv.
Mr. S D Mishra, Adv.
Ms. Pinki Tiwari, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)

Mr. A.K.Mishra., Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Ghanshyam Singh., Adv.
Mr. Sanjeev Sharma., Adv.
Ms. Arunima Srivastava., Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As requested by the learned counsel for the State, four weeks' time is granted to file counter affidavit.
2. List this matter after four weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)